

# DAMODARAM SANJIVAYYA NATIONAL LAW UNIVERSITY

# NATIONAL VIRTUAL SEMINAR ON

# SPORTS LAW GOVERNANCE AND REGULATION

# DATE: 10-04-2021



EXCITING BEST DELEGATION AWARDS

#### April 2021

•	Sun	Mon	Tue	Wed	Thu	Fri	Sat
•					1	2	3
-	4	5	6	7	8	9	10
	11	12	13	14	15	16	17
•	18	19	20	21	22	23	24
	25	26	27	28	29	30	

#### **IMPORTANT DATES**

Abstract Submission: 22-03-2021 Full Paper Submission: 05-04-2021 Last date of Registration: 07-04-2021





#### **ORGANISED BY**

CENTRE FOR INTELLECTUAL PROPERTY RIGHTS AND TECHNOLOGY

NYAYAPRASTHA, Sabbavaram,Visakhapatnam-531035

https://dsnlu.ac.in/



Prof. (Dr.) S. Surya Prakash Vice Chancellor, DSNLU.



Prof. (Dr.) A Rajendra Prasad, Professor of Eminence, DSNLU, Former Vice Chancellor, Acharya Nagarjuna University



Prof. (Dr.) K.Madhusudhana Rao, Registrar, DSNLU.

# ABOUT DSNLU

With growing importance for quality legal education, various national law schools acquired lot of importance. To meet the requirements of students of this State, the Government of Andhra Pradesh decided to establish a Law University. new Damodaram Sanjivayya National Law University (DSNLU), was established by the Government of Andhra Pradesh vide DSNLU Act. 2008 at Visakhapatnam to impart quality legal education, it is also recognised u/s 2 (f) of UGC Act, 1956 and the BCI. Its mission is to design and deliver legal education. promote academic achievement and excellence in legal research. The University offers 5 year integrated B.A. LLB. (Hons.) degree and one year LLM. (Tax Laws. Constitutional Law. Criminal **I** aw and Commercial Law) degree. The University has MOUs for student exchange programs with other National Law Universities at Bangalore, Kolkata, Patna, New Delhi and Patiala Additionally. University has an MOU with ICADR; and is a deemed Study Centre by the IGNOU.





# **ABOUT VIZAG**

Visakhapatnam is a port city named after the hindu god visakha eshwara and it is situated in the state of Andhra Pradesh, it is also called the city of destiny.

It is surrounded by Eastern Ghats and also popular for its many beaches including RK Beach, Rushikonda Beach etc. It is the head quarters of Eastern Naval Command



# **ABOUT CONFERENCE**

By its very nature, Sports Law, as a distinct field of law, spans across various different jurisprudences; for example, law of contracts and negotiation, media law, public competition, the laws on drugs narcotics and artificial stimulants, etc. In India there is no Central or State Legislation that regulates sports per se. The governance of sports in India is interspersed among many institutions at the international, national, regional and local levels. Thus, there is an extreme dearth of clarity among law professionals, students, sportsmen and even sports regulators regarding the actual facets, scope, application and interpretation of this law. Given India's recent rise as a force to be reckoned with in the sphere of sports, it becomes even more imperative to overcome this shortcoming and remove the deficit in knowledge and comprehension of Sports Law. It is a practical law as opposed to theoretical law and is concerned with how law in general interacts with the activity known as sports, physical education etc. Sports law is growing to be an important aspect of the sports industry and knowledge of the legal aspects of the sports business is a tool which future lawyers must possess. The growing interaction between sports and law has created a new need in society for a greater understanding of how law relates to the sporting world. The Centre of Intellectual Property Rights and Technology Law of Damodaram Sanjivayya National Law University is taking the initiative to organize a seminar to discuss, deliberate on the legal regulation of sports in modern times and as an amalgam of such diverse legal disciplines as sports law and policy, contract, tort, taxation, labour, competition, TV rights, match fixing and related criminal laws etc. and building a generation of the best sports lawyers from legal novices at the national and International stage. The Seminar focuses on the specific nature of sports and its pertinent jurisprudence. It extensively addresses and deals with a variety of facets ranging from criminal offences like fraud and cheating to civil liability arising from contractual obligations which form an integral part of the subject matter of Sports Law. The topics and technical sessions are structured not only to illustrate the theoretical aspect of the subject but enable the participants to understand the practical application of the principles by analyzing the plethora of sports jurisprudence, explaining the interplay between the various laws related to it, identifying the distribution of powers among sports regulatory bodies both national and international, and providing a comprehensive view of their dispute resolution mechanism

# TARGET AUDIENCE OF THE SEMINAR

This Seminar aims to bring together leading academicians, researchers, advocates, research scholars and students to exchange and share their experiences and research results on all aspects of Governance of Sports Law Seminar. It also provides a premier inter disciplinary platform for researchers, practitioners, and sports educators to present and discuss the most recent innovations, trends, and concerns as well as practical challenges encountered and solutions adopted in the fields of Governance of Sports Law Seminar.

### CALL FOR CONTRIBUTIONS

Prospective authors are requested to contribute their research in the form of abstracts, papers and eposters. Also, high quality research contributions describing original and unpublished results of conceptual, constructive, empirical, experimental, or theoretical work in all areas of Governance of Sports Law are cordially invited for presentation at the seminar. Submissions must be original. unpublished works. After review. manuscripts may be returned to authors for including suggestions made the editorial panel. bu Acceptance of the Diece for publication may be made contingent incorporating upon such suggestions. All submissions will be reviewed and evaluated based on originality, research, and relevance to the seminar. Manuscripts will be tested for copyright violations and hence authors are requested to submit un-plagiarized work. The themes are not exhaustive. Anything which is related to the Seminar is accepted.

## **THEMES**

- 1PR and Sports a Symbiotic Relationship
- Economic and Legal Aspects of Transfers of Players
- Future of Gambling in Professional Sports
- Sports Law and Entrepreneurship
- Personality Rights and Sports Law
- Designs Specific 1P Rights and Sports
- Trade Secrets and Sports
- Global Impact of Counterfeiting Sporting Goods and Sports Wear
- Sports Trademarks, Special Protection of Olympic Properties, and Ambush Marketing
- Media Rights and the Exclusivity of Sports Broadcasts
- Key Principles of the World Anti-Doping Code
- Sports Governing Bodies in the Fight Against Match-fixing
- Supervision of Sports Governing Bodies by Courts
- International trends to curb sporting frauds: Regulatory Structure, Criminal Law and Courts
- Unregulated Sports Betting and Lottery Operators Perspective
- Impact of GST on IPL and other Sports
- Civil Liability and Sports Insurance: Issues and Challenges
- Income Tax Implications of Sports Persons Piracy of Live Sports Broadcasting in Emerging Economies: A Global Concern

## SUBMISSION GUIDELINES

- The word limit for abstract is 300-500 words in Times New Roman, 12 font size, 1.5 spacing.
- The abstract must be accompanied with biographical details of author(s) in .doc/.docx format only. The biographical details must include Title of the paper, Name of the author(s), Designation, Institutional affiliation, contact no. and email address.
- The abstract must be submitted on or before 22nd March, 2021
- The selection of abstracts would be intimated on 23rd March 2021
- The full paper should be of 2500-5000 words (exclusive of footnotes) and needs to be submitted on or before 05 April 2021
- The intimation of selection of Full papers for presentation would be given on O6 April, 2021. Only the authors of the selected papers would be allowed to make presentation during the seminar proceedings.
- The registration for the seminar shall be done after the selection of full paper only.
- The body of the submission must be in Times New Roman, 12 Font Size and 1.5 spacing.
- The footnotes must be in Times New Roman, 10 font size and single spacing.
- The margin of 1 inch on all sides must be maintained throughout the paper.
- The Harvard Bluebook 20th edition style of citation must be strictly followed.
- All submissions should be sent in .doc/.docx format only.
- Any non-compliance with the prescribed guidelines would lead to *prima facie* rejection
- Co-authorship up to one author is allowed.
- No part of the paper should have been published earlier nor should it be under consideration for publication.
- All the submissions should be sent through e-mail to ipr@dsnlu.ac.in
- Selected few papers from the seminar will be published in a book with an ISBN number.

### **ORGANISING COMMITTEE**

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Hon'ble Sri Justice N. V. Ramana

Hon`ble Judge, Supreme Court of India and Visitor, DSNLU, Visakhapatnam

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